

O.A.577/07

C O R A M:

T.K.Gokuldas,
Chargeman Grade -1,
NSRY, Naval Base, Kochi.

Applicant

VS.

1. Union of India, represented by the Secretary to the Government of India, Ministry of Defence, New Delhi.
2. Chief of Naval Staff, Naval Headquarters, New Delhi.
3. Flag-Officer-Commanding-in-Chief, Head Quarters, Southern Naval Command, Kochi-4.
4. The Commodore Superintendent., NSRY, Southern Naval Command, Kochi-4.

The application having been heard on 20.9.2007 the Tribunal on the same day delivered the following:

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant who is working as Chargeman Gr.1 under the 3rd respondent, has come up with this O.A. stating that, by Annexure A-3 the respondents have called for applications for the post of Assistant Foreman and though he applied for the said post vide A-4 dated 27.3.07, it has been rejected

vide Annexure A-5 dated 21.4.2007, stating that, "Application for the above post has not at all been called for." It is evident from a reading of Annexure A-3 that, it is not a 'Notification' calling applications for promotion to the post of Foreman as applied by the applicant, but, it is only a notice for general information issued by the office. Going through the records, we are not convinced that, the applicant has any genuine grievance at this stage, and if at all, he has to approach the respondents/department through a proper representation. He may do so at this stage. If such a representation is given by the applicant, the 3rd respondent shall consider and communicate an appropriate reply to the applicant within a period of two weeks from the date of receipt of such representation.

2. O.A. is disposed of as above. No order as to costs.

Dated the 20th September, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN